**GOVERNMENT OF INDIA**

**MINISTRY OF LAW AND JUSTICE**

**LEGISLATIVE DEPARTMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 915**

**TO BE ANSWERED ON FRIDAY, 22nd DECEMBER, 2017**

**MALFUNCTIONING OF EVMS**

915. DR. K.V.P. RAMACHANDRA RAO:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware that EVMs used in elections for local bodies continue to malfunction and no remedy has been found for these snags; and

(b) if so, whether Government would order a technical audit of these EVMs for a relook at their design and mode of functioning?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P.P.CHAUDHARY)**

(a) : The power of conducting of all elections to local bodies (Panchayats and Municipalities) is vested in the State Election Commissioner of the concerned States in terms of Articles 243-K and 243-ZA of the Constitution of India.

(b) It is for the concerned state Election Commissions to take a view in the matter.

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